

>11.14 hrs.

MATTERS UNDER RULE 377

MR. SPEAKER: Now, let us take up Matters under rule 377. Let us do some work.

...(Interruptions)

श्री रघुनाथ झा (बेतिया) : अध्यक्ष महोदय, नियम 377 के अधीन मामले भी लेने हैं? (व्यवधान)

अध्यक्ष महोदय : मैं नियम 377 के अंतर्गत मामले भी ले रहा हूँ। आप एक मिनट रुकिए। किसी को एक मिनट भी धीरज नहीं है।

...(व्यवधान)

MR. SPEAKER: Please sit down. No, I would not allow it. Nothing will go on record.

(Interruptions)*

MR. SPEAKER: Shri K.C. Singh Baba.

Title: Need to include the Gujjar Community living in the forest areas of Uttaranchal in the list of Scheduled Tribes.

SHRI K.C. SINGH 'BABA' (NAINITAL): Mr. Speaker Sir, the people belonging to the Gujjar community living in the forests in the State of Uttaranchal and other parts of the country are very backward. They have their habitation in the forest land for centuries and their socio-economic status needs urgent amelioration. The population of Gujjar in the forests in the State of Uttaranchal has grown manifold thereby causing difficulty in preservation and conservation of forests in the State. The Government should take immediate steps to rehabilitate them by allotting alternate land outside the forests in order to save and preserve our forest reserve, provide them alternate sources of living and employment and also declare them as Scheduled Tribes in the State of Uttaranchal so that these downtrodden people may also become eligible to avail all the benefits and facilities being enjoyed by the other Scheduled Tribes.

* Not recorded